

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month August, 2022 (through video conference)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
1.8.2022 Monday At 10.30 A.M. Transmission tariff Petitions	1.	261/TT/2015	PGCIL	Petition for determination of transmission tariff DOCO to 31.3.2019 for Asset-1 765 kV line react at Jabalpur Pooling Sub-station for Jabalpur-Bina, Asset-2 765 Line Bay at Bind Substation Jabalpur –Bina, Asset-3 765 kV line reactor Jablpur PS at Dharmjaygarh-Jabalpur PS and Asset-4Dharmjaygarh-Jabalpur PS under line bays and reactor provision at POWERGRID Sub-station associated with system Strengthening Common for Western Region and Northern Region western Region.
	2.	649/TT/2020	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff block for Asset I – 1x1500 MVA 765/400kV ICT-II alongwith associated bays and 2 Nos. 400kV Line Bays for termination of 400kV D/C Aligarh - Pritala TBCB Line at Aligarh 765kV Switching Substation; Asset II- 1x1500 MVA 765/400kV ICT-I at Aligarh 765kV Switching Substation Under ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII).
	3.	654/TT/2020	PGCIL	Petition for determination of transmission tariff from for Asset-I: Conversion of 02 Nos 400kV,50MVAR line reactors into switchable line reactors at Abdullapur Sub-station, Asset-II: Conversion of 63 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit - 1 & 2 to Switchable Line Reactor at Balia (PG) and Conversion of 50 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit -1 & 2 to Switchable Line Reactor at Sohawal (PG) and Asset-III: Conversion of 50 MVAR Fixed Line Reactor of 400kV Kankroli-Zerda Line to Switchable Line Reactor at kankroli Sub-station under Conversion of Fixed Line Reactors into Switchable Line Reactors in Northern Region.
	4.	711/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: New EMS/SCADA at SLDCs of UPPTCL, RRVNPL, DTL, HVPNL, BBMB, PSPTCL, HPSEBL and J&K PDD, Asset-II: New EMS/SCADA at SLDCs of UPPTCL and J&K PDD under Expansion and Replacement of existing SCADA/EMS System at SLDCs of Northern Region.
	5.	19/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Transmission system associated with Kalpakkam PFBR (500 MW) project in Southern Region.
	6.	112/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 400 kV D/C Hiriyyur Mysore transmission line along with associated bays and 2x80 MVAR switchable line reactors along with associated bays at 400/220 kV Mysore S/S, Asset-2: 1x500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada)S/S, Asset-3: 1x125 MVA 400kV Bus Reactor along with associated bays at Tumkur (Pavagada) pooling S/S and Asset-4: 1X500 MVA 400/220 kV ICT along with associated bays and equipments at Tumkur (Vasantnarsapur) S/S under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part A).

7.	7/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System of Vindhyachal -IV & RIHAND - III {1000MW} Generation Project a. covered in CERC order dated 5.9.2018 in Petition No. 9/TT/2018 b. covered in CERC order dated 31.5.2016 in Petition No. 71/TT/2015 c. covered in CERC order dated 23.5.2016 in Petition No. 201/TT/2014 d. covered in CERC order dated 13.11.2017 in Petition No. 204/TT/2016.
8.	8/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for 240 MVAR Switchable line reactor along with 850 ohm NGR and 765kV switchable line reactor bay (GIS) at 765/400kV Pune (GIS) substation under Western Region System Strengthening Scheme XVII.
9.	22/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-I: 220kV Kishanganga-Wagoora D/C line Partially on M/C tower along with associated bays at Wagoora S/s under Transmission System associated with Kishenganga HEP.
10.	29/RP/2022	NHPC	Petition for review of order dated 9.6.2021 in Petition No. 471/TT/2020(On admission).
11.	17/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Extension of 400/220kV Koteshwar pooling station and Asset-II: 1 Nos. 220kV line bay at 400/220kV Roorkee S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
12.	75/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset NNTPS switchyard Ariyalur (Villupuram) 400kV D/C Twin line and 2 nos of 400kV Line bays at Ariyalur SS (TANTRANSCO) for terminating NNTPS Switchyard Ariyalur (Villupuram) 400kV D/C line under Transmission system for evacuation of power from 2x500MW Neyveli Lignite Corporation Ltd TS-1(Replacement) (NNTPS) in southern regional grid"
13.	12/TT/2022	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Asset: (i) LILO of Korba-Raipur at Sipat, (ii) 765 kV Sipat-Seoni Ckt-I & 765/400 KV ICT-I at Seoni and LILO of 400 kV Bhilai-Satpura line along with bay equipment at Seoni (iii) 400/220 kV ICT-I along with two 220 kV line bays at Seoni (iv) Ckt-II of 400 kV Nagda-Dehgam Line, (v) Ckt-I of Nagda-Dehgam Line, (vi) 400 kV D/C Seoni-Khandwa T/L alongwith associated bays, 80 MVAR Bus Reactor, 765/400 kV ICT-II at Seoni S/S, LILO of Sardar-Sarovar-Nagda Line & 315MVA, 400/220kV ICT-I at Rajgarh, (vii) 765 kV Sipat-Seoni Ckt-II and (viii) 315 MVA, 400/220 kV ICT-II at Seoni S/S, ICT-I at Rajgarh and (ix) 315 MVA, 400/220kV ICT-II at Rajgarh under Sipat-I Transmission System in Western Region.
14.	15/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2x1500 MVA 765/400 kV ICTs along with associated bays at Srikakulam Pooling station under Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area - part-C in Southern Region and Eastern region.
15.	16/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for

				2019-24 tariff block for 400 kV Dharmapuri (Salem New) Somanahalli 400kV D/C Quad Line along with Bay Extensions at Dharmapuri (Salem New) and Somanahalli Sub-stations under Transmission System associated with System Strengthening in Southern Region XIV.
	16.	14/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets (04 nos) under Region Strengthening Scheme-V (ERSS-V) .
	17.	36/TT/2021	PGCIL	Petition for determination of truing up of Annual Fees and Charges for 2014-19 tariff block and determination of Annual Fees and Charges for 2019-24 tariff block for Communication Scheme under National Load Dispatch Centre (POWERGRID portion).
	18.	164/TT/2022	PGCIL	Petition for determination of truing up of Annual Fees and Charges for 2014-19 tariff block, Fees and Charges for the period 2019-24 tariff block in respect of Transmission Assets (2 Nos.) under the scheme Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region. and approval for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Assets (4 Nos.) under Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern Region.
	19.	41/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset I- 420 kV, 1 X 80MVAR, 3-Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.), Asset II- 2 nos. 132 kV line bays at Biswanath Chariali Sub-station (for termination of Biswanath Chariyali Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line- line under TBCB) and Asset III- 2 nos. 400 kV (GIS) bays at Silchar and 2 nos. 400 kV (GIS) bays along with 2x80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Tr. line (Line under TBCB scope) under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)"
	20.	167/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-V.
	21.	134/MP/2021	NER-IITL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (Petitioner/ NER-II?) and its Long-Term Transmission Customers for inter alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
5.8.2022 Friday At 10.30 A.M. Misc. Petitions	1.	119/MP/2021	TPDDL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 23.3.2011 seeking appointment of Arbitrator for resolution of disputes between Tata Power Delhi Distribution Limited and THDC Limited to arbitration ( <i>On maintainability</i> ).
	2.	175/MP/2021	GIPL	Petition under Section 79 (1) (c), and 79 (1) (k) of the Electricity Act, 2003 read with Clause 6.4.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking approval for scheduling of power for Chuzachen Hydro

			Electric Power Plant from Eastern Regional Load Dispatch Centre( <i>On admission</i> ).
3.	217/MP/2021	CHPPL	Petition under Section 79 (1) (b) & (f) Of the Electricity Act, 2003 read with Article 8 of the PPA dated 7.9.2016 ( <i>On admission</i> )
4.	65/MP/2022	Dalmia Cement	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 seeking declaration that the Respondent No.1 is not entitled to levy and collect wheeling charges from the Petitioner and other appropriate reliefs ( <i>On admission</i> ).
5.	186/MP/2022	JPL	Petition seeking direction to approve and take on record the Supplementary Agreement executed between JPL and Haryana DISCOMs on 27.5.2022 amending the Power Purchase Agreement dated 7.8.2008 (as amended vide Amendment Agreement dated 17.9.2008) signed between JPL and Haryana DISCOMs in terms of Article 18.1 thereof; and to take on record the Supplementary Agreement to be executed between JPL and TPTCL in terms of Article 18.1 of the Power Purchase Agreement dated 20.1.2009 (as amended vide Amendment Agreement dated 21.10.2010) pursuant to the same getting executed ( <i>On admission</i> ).
6.	97/MP/2022 alongwith I.A.No.15/2022	ADHPL	Petition filed under Section 79(1)(c), 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 inter alia challenging firstly, the computation of relinquishment charges determined by Central Transmission Utility; and secondly, the methodology published by CTU for determining relinquishment charges pursuant to order dated 8.2.2019 in 92/MP/2015( Interlocutory application for interim directions) ( <i>On admission</i> ).
7.	147/TD/2022	PETPL	Application form for grant of Licence for Inter-State Trading in Electricity to Powerful Energy Trading Private Limited
8.	258/MP/2019	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the PPA dated 20.01.2009 for adjudication of dispute with respect to non-payment of amount towards the level of lifting penalty paid to coal suppliers by Jhajjar Power Limited in terms of Article 1.2.8 of Schedule 7 of the PPA for the Contract Year 2016-17( Part-Heard)
9.	251/MP/2019	CSP(J)PL	Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 (Act) read with Regulation 32 (Redressal Mechanism) and Regulation 33A (Power to Relax) of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-term Open Access and inter-State Transmission and related matters) Regulations, 2009 as amended from time to time (Connectivity Regulations) as well as Clause 9.0 of the Transmission Agreement for Connectivity dated 9.10.2018 seeking permission for extension of the period for submitting proof of release of 10% funds through equity towards execution of 250 MW Solar Power Project located at Vill: Kushlaram Ki Basti, Ismail Khan Ki Dhani & Dedasari, Tehsil: Baap, District: Jodhpur, Rajasthan for further period of five months i.e. from 25.8.2019 to 25.1.2020
10.	427/MP/2019	MEIL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.1.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, whereunder, the government has Notified the project area as drought

			affected area for the period June 2011, September 2011, June 2012, September 2012, June 2013 , September 2013 and June 2014, September 2014	
	11.	428/MP/2019	KSEB	Petition under Section 79(1)(c) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term open access in Inter-State transmission and related matters) Regulations, 2009, praying to quash the demand for relinquishment charges by Central Transmission Utility against the conditional grant of Medium Term Open Access on 14.4.2015 and 19.8.2015 to avail power under Long Term Power Purchase agreements entered with Maithon Power Limited on 30.12.2013 and 29.6.2015.
	12.	227/MP/2020 alongwith I.A.No.7/2022	MV(B)PL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation, 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking issuance of appropriate orders / directions to Solar Energy Corporation of India Limited pursuant to issues arising out of the Power Purchase Agreement dated 4.9.2018 and seeking consequent relief for releasing the bank guarantee issued by the Petitioner in favour of Solar Energy Corporation of India Limited (Interlocutory application for amendments of the Petition).
	13.	727/MP/2020 alongwith I.A.No.29/2022	MEIPL	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and 33a Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking inter alia relaxation of clause 11.2 of the detailed procedure issued by the Central Electricity Regulatory Commission grant of connectivity to projects based on renewable sources to the inter-state transmission system dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the Agreements entered between Central Transmission Utility and the Petitioner (Interlocutory application for urgent listing and interim reliefs)
	14.	261/MP/2020	DEL	Petition seeking release of Bank Guarantee issued in favour of the Respondent No.1 owing to frustration of the Long Term Access Agreement dated 19.10.2012 between the Petitioner no.1 and Respondent no.1 in exercise of powers under Regulation 33A of the CERC (grant of connectivity, long-term access, and medium-term open access in inter-state transmission and related matters) Regulation, 2009.
	15.	550/MP/2020	SJVNL	Petition under Regulation 44(6), (7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Nathpa Jhakri Hydro Power Station (NJHPS).
	16.	609/MP/2020	SJVNL	Petition under Regulation 44(6), (7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Rampur Hydro Power Station (RHPS).
10.8.2022	1.	135/MP/2022	BYPL	Petition under Section 79(1)(f) of the Electricity Act,

<b>Wednesday At 10.30 A.M. Generation tariff Petitions</b>				2003 seeking adjudication of dispute with THDC India Limited( <i>On admission</i> ) .
	2.	54/MP/2021 alongwith I.A.No.22/2022	BRPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute with THDC Limited (Interlocutory application for urgent listing and direction)
	3.	239/MP/2019	THDC	Petition for recovery of money due and outstanding from BSES Yamuna Power Limited as per the tariff determined by the Commission and in terms of the Agreement between THDC India Limited and BSES Yamuna Power Limited.
	4.	319/MP/2019	DVC	Petition for disputes between DVC and BYPL in regard to appropriation of payments made by BYPL against dues of DVC.
	5.	23/GT/2017	Bhartiya Rail	Petition for approval of tariff of Nabinagar Thermal Power Project (4X250 MW) for the period from anticipated Date of Commercial Operation of Unit-1 to 31.3.2019.
	6.	571/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of Mejia Thermal Power Station, Unit 5 and 6 (2 x 250 MW).
	7.	565/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Chandrapura Thermal Power Station Unit-III (130 MW).
	8.	567/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 And for determination of tariff for the period 2019 – 24 in respect of the Durgapur Thermal Power Station, Unit 4 (210 MW).
	9.	576/GT/2020	NTECL	Petition for revision of tariff of Vallur Thermal Power Station (3x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	10.	411/GT/2020	NTECL	Petition for approval of tariff of Vallur Thermal Power Station (3x500 MW) for the period from 1.0.2019 to 31.3.2024.
	11.	111/GT/2020	NLCIL	Petition for fixation of tariff for Circulating Fluidized Bed Combustion (CFBC) Technology based NLC Thermal Power Station II Expansion from 1.4.2019 to 31.3.2024
	12.	243/GT/2017 alongwith I.A.No.58/2021	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 1.4.2016) to 31.3.2019 (Interlocutory application seeking directions for re-listing of Petition).
	13.	409/GT/2020	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from 1.4.2019 to 31.3.2024.
	14.	216/GT/2019	NPGCPL	Petition for approval of tariff of Nabinagar STPS Stage-I (3x660 MW) from anticipated COD of Unit-1 (1.8.2019) to 31.3.2024.
	15.	218/GT/2019	NLCIL	Petition for approval of Generation tariff for Andaman NLC Solar Power Station I - 20 MW (2x10 MW (AC) -solar PV power projects integrated with 8MWhr BESS) in South Andaman.
	16.	219/GT/2019	NLCIL	Petition for determination of tariff for the period from the date of anticipated CoD during the control period 2019-24 until 31.3.2024 in respect of Neyveli New Thermal Power Station 2 x 500 MW.
	17.	32/GT/2020	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period of 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.

	18.	246/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	19.	407/GT/2020	GMRKEL	Petition for determination of generation tariff for the period 1.4.2019 to 31.3.2024 and truing-Up of generation tariff from 1.4.2014 to 31.3.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited.
12.8.2022 Friday At 10.30 A.M. Review Petitions	1.	16/RP/2022	ONGC	Petition for review of the Order dated 18.2.2022 in Petition No. 108/GT/2022 (On admission)
	2.	19/RP/2022	NHPC	Petition for review of the Order dated 30.4.2022 in Petition No. 296/GT/2020 (On admission)
	3.	24/RP/2022	NHPC	Petition for review of the Order dated 9.5.2022 in Petition No. 146/GT/2020 (On admission)
	4.	20/RP/2022 alongwith I.A.No.45/2022	NHPC	Petition for review of the Order dated 23.2.2022 in Petition No. 283/GT/2020( Interlocutory application for condonation of delay)(On admission)
	5.	18/RP/2022	NTPC	Petition for review of the Order dated 21.3.2022 in Petition No. 395/GT/2020 (On admission)
	6.	21/RP/2022	NTPC	Petition for review of the Order dated 14.4.2022 in Petition No. 240/GT/2020 (On admission)
	7.	22/RP/2022	NTPC	Petition for review of the Order dated 21.4.2022 in Petition No. 486/GT/2020 (On admission)
	8.	23/RP/2022	NTPC	Petition for review of the Order dated 16.4.2022 in Petition No. 451/GT/2020 (On admission)
	9.	4/RP/2022	MPL	Petition for review of the Order dated 8.1.2022 in Petition No. 408/GT/2020.
	10.	17/RP/2022	NLCIL	Petition for review of the Order dated 24.3.2022 and corrigendum dated 26.4.2021 in Petition No. 452/MP/2019.
	11.	15/RP/2022	PGCIL	Petition for review of the Order dated 18.2.2022 in Petition No. 644/TT/2020.
	12.	14/RP/2022	PGCIL	Petition for review of the Order dated 17.2.2022 in Petition No. 652/TT/2020.
	13.	13/RP/2022	PGCIL	Petition for review of the Order dated 3.1.2022 in Petition No. 660/TT/2020.
	14.	12/RP/2022	NETCL	Petition for review of the Order dated 28.2.2022 in Petition No. 308/TT/2020.
17.8.2022 Wednesday 10.30 A.M. Miscellaneous/ Transmission Tariff Petitions	1.	85/MP/2022 alongwith I.A.No.24/2022	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs)
	2.	123/MP/2022	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	3.	128/MP/2022 alongwith I.A.No.50/2022	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 5.5.2022 under Section 11 of the Electricity Act, 2003. The present Petition in addition seeks a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with

			respect to Section 11(2) of the Electricity Act, 2003(Interlocutory application for compliance of order dated 17.6.2022).
4.	157/MP/2022	NAMEPL	Petition under Regulation 40 of Central Electricity Regulatory Commission (Power Market) Regulations, 2021 and Clause 8 of Guideline's for Registration and filing application for Establishing and Operating Over the Counter (OTC) Platform, as amended for grant of registration to establish and operate the OTC Platform.
5.	116/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 400kV Lucknow-Kanpur(New) D/C transmission line alongwith associated bays at both end, Asset-II: Augmentation of Transformation capacity at 400/220kV Ballabgarh S/s by installing 500MVA ICT-III, Asset-III: : Augmentation of Transformation capacity at 400/220kV Ballabgarh S/s by installing 500MVA ICT-IV,Asset-IV: : Augmentation of Transformation capacity by 500MVA ICT(3rd) at 400/220kV GIS Gurgaon, Asset-V: Extension of GIS Parbati Pooling station with 7x105MVA ICT along with associated bays and 2 Nos. 220kV bays under NRSS-XXXII in Northern Region.
6.	33/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: Pole-I of the 800 kV, 3000 MW Champa Pooling Station & Kurukshetra HVDC Terminals along with 800 kV Champa Pooling station - Kurukshetra HVDC Transmission Line Asset-II: 02 Nos. 400/220 kV, 500 MVA ICTs along with associated bays at 400/220 kV GIS Sub-station at Kurukshetra, Asset-III: 8 nos. 220 kV Line Bays at 400/220 kV GIS substation at Kurukshetra, Asset-IV: Pole-II of the 800 kV, 3000 MW Champa & Kurukshetra HVDC Terminals along with associated bays Asset-V: Kurukshetra (NR) - Jalandhar 400 kV D/C (Quad) line, one ckt. via 400/220 kV Nakodar (PSTCL) Sub-station along with associated bays (2 nos. GIS bays at Kurukshetra, 2 nos. conventional bays at Jalandhar, 2 nos. conventional bays at Nakodar, 1 no. 50 MVAR Line Reactor at Nakodar and 1 no. 50 MVAR Line Reactor at Jalandhar), LILO of Abdullapur-Sonepat 400 kV D/C (Triple) at Kurukshetra Sub-station along with associated bays (4 nos. GIS Bays at Kurukshetra) and, 1 no. 400 kV 125 MVAR Bus Reactor at Kurukshetra along with 1 no. associated GIS Bay at Kurukshetra under WR-NR HVDC interconnector for IPP projects in Chattisgarh in Northern Region & Western Region.
7.	113/TT/2021 alongwith I.A. No.48/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Assets (03 nos) under POWERGRID works associated with Transmission system strengthening in Indian System for transfer of power from new HEPs in Bhutan in Eastern Region (Interlocutory application moved by Alupdwar Transmission Limited seeking directions for listing and adjudication of the captioned petition) .
8.	470/MP/2019 alongwith I.A.No.69/2020 & 46/2022	ATL	Petition seeking extension of scheduled commercial operation date on account of force majeure events and consequential reliefs arising therefrom involving:- (a) Section 79(1) (c) and (f) of the Electricity Act, 2003; read with (b) Articles 4, 11 and 16 and other relevant clauses of the Transmission Service Agreement dated 22.9.2015 executed between the Petitioner and the Long-Term Transmission Customers; read with (c) Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (Interlocutory application for interim reliefs and amendments of the pleading).



22.8.2022 Monday At 10.30 A.M. Misc. Petitions	1.	38/MP/2022	KSKMPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between the Petitioner and the Respondents ( <i>On admission</i> ).
	2.	74/MP/2022	DIAL	Petition seeks relaxation for issuance of renewable energy certificate by the Respondents that stopped issuance of Renewable Energy Certificate on the mere ground of change of name despite no change in legal status ( <i>On admission</i> ).
	3.	148/MP/2022	SSPPL	Petition under Section 66 and Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended, read with Regulations 5 & 14 of Central Electricity Regulatory Commission (Terms and conditions for recognition and issuance of renewable energy certificate for renewable energy generation) Regulations, 2010 ( <i>On admission</i> )
	4.	114/MP/2022	GIREL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 seeking to install additional 5% capacity for its 249.9 MW Wind Power Project located in Tuticorin District, Tamil Nadu in accordance with the Scheme for setting up of 1000 MW ISTS - connected Wind Power Projects ( <i>On admission</i> ).
	5.	115/MP/2022	GIREL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 filed by Green Infra Wind Energy Limited seeking to install additional 5% capacity for its 250 MW Wind Power Project located in Gujarat in accordance with the Guidelines for transparent bidding process for Implementation of Scheme for Setting up of 1000 MW ISTS-connected Wind Power Projects dated 4.5.2017 ( <i>On admission</i> ).
	6.	174/MP/2022	CSP(J)PL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 of the power purchase agreement dated 15.11.2018 filed on behalf of M/s. Clean Solar Power (Jodhpur) Private Limited seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on solar cells and modules w.e.f. 1.10.2021 on account of amendment to Notification No. 01/2017-Central Tax (Rate) and Notification No. 01/2017-Integrated Tax (Rate) dated 28.06.2017 by way of Notification No. 6/2021-Central Tax (Rate) and Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 as a change in law event under Article 12.1 of the PPA and to further direct the Respondent (Solar Energy Corporation of India Limited) to pay compensation alongwith carrying cost towards additional amount incurred on account of increment in Goods and Services Tax paid by the Petitioner pursuant to notifications dated 30.9.2021 and to restitute the Petitioner to the same financial position as it would have been before the Notifications dated 30.9.2021. ( <i>On admission</i> ).
	7.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
	8.	268/MP/2021	Powerica	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 17.10.2019 entered into between M/s Powerica Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation
	9.	538/MP/2020	CWATL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for

			increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015. .
10.	533/MP/2020	RRWTL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015
11.	240/MP/2019	GMRWEL	Petition under Section 79(1)(b) of the Electricity Act, 2003 for claiming compensation on account of occurrence of "Change in Law" event as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 21.3.2013 entered into between GMR Warora Energy Limited and DNH Power Distribution Corporation Limited, thereby resulting into additional recurring/non-recurring expenditure to GMR Warora Energy Limited for supply of 200 MW Contracted Capacity from its 2 x 300 MW Thermal Power Station at Warora, Distt. Chandrapur in the State of Maharashtra to DNH Power Distribution Corporation Limited.
12.	189/MP/2019	PSEPL	Petition under Section 79 (1) (b), Section 79(1 )(f) and Section 79(1) (k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements entered into between Solar Energy Corporation of India and Parampujya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfillment of conditions subsequent and Scheduled Commissioning Date of the Petitioner's project.
13.	67/MP/2022	ACME	Petition under Section 142 read with Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 for seeking urgent direction(s) and action against Respondent No.1 Madhya Pradesh Power Management Company Ltd. for being in non-compliance of the specific and express directions/orders of this Commission dated 20.8.2021 in Petition No. 373/MP/2020 and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondent No. 1 to comply with the unequivocal directions of this Commission.
14.	491/MP/2020	SNPCL	Petition seeking release of Bank Guarantee issued in favour of Respondent no. 1 owing to frustration of the Long Term Access Agreement dated 1.11.2012 between the Petitioner no. 1 and Respondent no. 1 in exercise of powers under Regulation 33A of the CERC (grant of connectivity, long-term access, and medium-term open access in inter-state transmission and related matters) regulations, 2009 read with Section 79 (1) (c) of the Electricity Act, 2003.
15.	580/MP/2020	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Solar Energy Corp. of India Ltd
16.	63/MP/2021 alongwith I.A.No.11/2021	Renew TN	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 07.08.2018, Transmission Service Agreement dated 06.09.2018 and Agreement for Long Term Access dated 06.09.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Power Grid Corporation of India Ltd. stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation

				of India Limited from invoking bank guarantees and levying relinquishment charges( Interlocutory application for interim stay).
	17.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
	18.	192/MP/2021	SBSR-11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, based on the extension of SCOD sought in the present petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
	19.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
	20.	607/MP/2020	CGPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and Order dated 17.9.2018 in Petition No. 77/MP/2016.
23.8.2022 Tuesday At 10.30 A.M. Generation tariff Petitions	1.	299/GT/2020	NTPC	Petition for revision of tariff of Faridabad Gas Power Station for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	2.	487/GT/2020	NTPC	Petition for approval of tariff of Faridabad Gas Power Station (431.586 MW) for the period from 1.4.2019 to 31.3.2024
	3.	230/GT/2020	NTPC	Petition for revision of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	4.	433/GT/2020	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	5.	234/GT/2020	NTPC	Petition for revision of tariff of RGCCPP, Kayamkulam (359.58 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	6.	443/GT/2020	NTPC	Petition for approval of tariff of Rajiv Gandhi Combined Cycle Power Project (RGCCPP), Kayamkulam (359.58 MW) for the period from 1.4.2019 to 31.3.2024.
	7.	238/GT/2020	NTPC	Petition for revision of tariff of Rihand Super Thermal Power Station Stage-III for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	8.	430/GT/2020	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station St-III (1000 MW) for the period from 1.4.2019 to 31.3.2024.

	9.	391/GT/2020	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station, Stage-III (1x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	10.	454/GT/2020	NTPC	Petition for approval of tariff of Farakka STPS Stage-III (1x500MW) for the period from 1.4.2019 to 31.3.2024.
	11.	388/GT/2020	NTPC	Petition for revision of tariff of National Capital Thermal Power Station Dadri, Stage-I for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	12.	439/GT/2020	NTPC	Petition for approval of tariff of National Capital Thermal Power Station Dadri, Stage-I (840 MW) for the period from 1.4.2019 to 31.3.2024.
	13.	366/GT/2020	NLCIL	Petition for fixation of trued up tariff for NLCIL's Barsingsar Thermal Power Station 2 x 125 MW (BTPS) for the period from 1.4.2014 to 31.3.2019
	14.	386/GT/2020	NLCIL	Petition for fixation of tariff for NLCIL's Barsingsar Thermal Power Station BTPS 250 MW (BTPS) for the period from 1.4.2019 to 31.3.2024
	15.	643/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Sewa-II Power Station and for determination of tariff for the period 2019-24 in respect of Sewa-II Power Station.
25.8.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	81/MP/2022	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 9(2) and 27 (1) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of proposed additional capitalisation on account of renovation modernization and up-rating (RM&U) in respect of Unit- 1 (40 MW) of existing Panchet Hydrel Power Station (PHS) Unit 1 &2 (2x40 MW) ( <i>On admission</i> ).
	2.	89/MP/2022	MBPCL	Petition under Sections 79(1) (c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, seeking revision of operationalization of the LTA, granted to Petitioner vide Agreement for long term access without system strengthening, dated 17.6.2020, and supplementary Agreement for long term access, dated 1.7.2021, executed between the Petitioner and the Respondent, with effect from 4.7.2021, on account of events beyond the control of the Petitioner ( <i>On admission</i> ).
	3.	93/MP/2022	NHDC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 27 of the Central Electricity Regulation Commission (Conduct of Business) Regulations, 1999 and Regulation 56 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking directions from this Commission to allow pass through in the generation tariff, of interest levied on Electricity Duty and Energy Development Cess paid by the Petitioner in respect of energy supplied from its generating stations ( <i>On admission</i> ).
	4.	96/MP/2022	NTPC	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 13(3) & 13(8) of Sharing of Interstate Transmission Charges and Losses Regulation 2020, Regulation 8(6) of Sharing of Interstate Transmission Charges and Losses Regulation 2010 and Regulation 6(A) of CERC Tariff Regulation 2019 thereby seeking quashing of the Non POC Bill dated 4.11.2019 raised by CTU for Lara STPS (2x800MW) ( <i>On admission</i> ).
	5.	98/MP/2022	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20 & FY 2020-21 in respect of Chamera-II Power Station ( <i>On admission</i> ).

6.	72/MP/2022	SEIL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Letter of Awards dated 10.1.2020 issued by TANGEDCO for supply of power from Sembcorp Energy India Limited, for recovery of Late Payment Surcharge on delayed payments including Tax Collection at Source (TCS) (On admission).
7.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents)( Part-Heard).
8.	OP No.70/2012	APDCL	Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in O.P.No. 19 of 2006.
9.	OP No.71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
10.	OP No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 KWH for the balance period of the PPA.
11.	373/MP/2018	BYPL	Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation.
12.	83/MP/2019 alongwith I.A.Nos.59&61/ 2019	MSEDCL	Petition under Section 19 of the Electricity Act, 2003 seeking revocation of trading licensees for breach of contractual obligation by allowing the source generator to sell the power in exchanges instead of supplying to MSEDCL, as per contract/LOI (Interlocutory applications for dismissal of the Petition).
13.	403/MP/2019 alongwith I.A.No.10/2020	GMRETL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL), with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58dated 5.7.2018 (Interlocutory application seeking interim reliefs).
14.	216/MP/2021	DBPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Tata Power Trading Company Limited (TPDCL) and, with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58 dated 5.7.2018.
15.	720/MP/2020	CGPL	Petition under Sections 61, 63, 79 and 94 of the Electricity Act,2003 read with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate directions and relief pursuant to order dated 31.1.2019 in Petition No.2/SM/2019
16.	340/MP/2020 alongwith I.A.No.1/2021	TPL	Petition under 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein, i.e. M/s Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited( Interlocutory application for amendments of Memo of Parties).
17.	84/MP/2021	SJVNL	Petition under Regulation 12, 13, 31 (xviii) & 38(iv) of CERC (Terms and Conditions of Tariff) Regulations,

				2004; Regulation 19 f (iv) & 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8 (3) & (7) and 29 (4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/ NJHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Minimum wage Revision and GST in respect of Nathpa Jhakri Hydro Power Station (NJHPS).
18.	123/MP/2021	SJVNL		Petition under Regulation 12 & 13 of CERC (Terms and Conditions of Tariff) Regulations, 2004; Regulation 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8 (3) & (7) and 29 (4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/ RHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Revision in Minimum Wages and Implementation of GST Act in respect of Rampur Hydro Power Station (RHPS).
19.	202/MP/2021 alongwith I.A.No.26/022	MBP(M)L		Petition for execution/ implementation of the Order dated 03.06.2019 passed under Section 79 of the Electricity Act, 2003 by this Hon`ble Commission in Petition No. 156/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Uttar Pradesh Power Corporation Limited and Uttar Pradesh Discoms in relation thereto (Interlocutory application on behalf of the Respondent No. 1, UPPCL for directions).
20.	225/MP/2017	NEEPCO		Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with related provisions of Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (AGBP)(Received by way of remand from APTEL)

By order of the Commission  
Sd/  
(T.D. Pant)  
Joint Chief (Legal)  
18.8.2022